

(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.1123/91.

Dt. of Order: 19-6-92.

K.S.Sanyasi Rao

....Applicant

1. The Salt Commissioner, Jaipur.
2. Dy.Salt Commissioner, Madras.
3. Ministry of State for Personnel
Pension & Public Grievances, New Delhi.

....Respondents

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Counsel for the Applicant : Sri B.Nageshwara Rao

Counsel for the Respondents : Sri N.V.Ramana

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CORAM:

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Division Bench delivered by
Hon'ble Sri R.Balasubramanian, Member (A)).

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Miscellaneous Application No.274/92 is filed with a
prayer to restore the Original Application, which was dismissed
for default on 20-1-92. After hearing counsel for the applicant,
we allow the M.A. and restore the O.A. for admission hearing.

2. When the case ^{was} called for admission hearing, Sri V.Rajesh-
war Rao, appearing on behalf of Sri N.V.Ramana, learned counsel
for the Respondents draw our attention to ~~compare~~ the prayer in
the present O.A. with the direction given in OA 248/89 and
states that both are the same. Sri Rajeshwar Rao further states
that in view of the above position, this O.A. is not maintainable.

3. We have seen the directions passed in OA 248/89. The direction was that the applicant should be regularised on an evaluation of his confidential records for the previous three years. It was further directed that the seniority would be covered applying the same principle as in the other adhoc Salt Inspectors, who have been regularised as a consequence of passing the Staff Selection Commission Examination. The prayer in the present O.A. is for a direction to the Respondents to follow the ~~xx~~ judgment passed in O.A.248/89. We further see from Annexure-II that the applicant has already been regularised. What the applicant wants is for a direction to follow the direction passed in the other O.A. i.e. O.A.248/89, which is not at all maintainable. Accordingly the Original Application is dismissed ^{at the admission stage itself} with no order as to costs.

R.Balasubramanian
(R.BALASUBRAMANIAN)
Member (A)

C.D.Roy
(C.D.ROY)
Member (J)

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Dated: 19th June, 1992.

Dictated in the Open Court.


Deputy Registrar (J)

To

1. The Salt Commissioner, Jaipur.
2. The Deputy Salt Commissioner, Madras.
3. The Ministry of State for Personnel, Pension & Public Grievances, New Delhi.
4. One copy to Mr.B.Nageswar Rao, Advocate, Plot No.7, S.B.H.colony Asmangadh, Malakpet, Hyderabad.
5. One copy to Mr.N.V.Ramana, Addl. CGSC. CAT.Hyd.
6. One copy to Hon'ble Mr.C.H. Roy, Member(J) CAT.Hyd.
7. One spare copy.

pvm.

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